

Central Administrative Tribunal, Principal Bench

Original Application No.1925 of 1999

New Delhi, this the 25th day of July, 2001

Hon'ble Mr. S. R. Adige, Vice Chairman(A)
Hon'ble Dr.A.Vedavalli,Member (J)

1. Shri R.K.Gupta,
s/o Shri R.C.Gupta
r/o 337-A, DDA Flats, Ghazipur Dairy Farm
Delhi-96
2. Shri Bhanu Pratap
s/o Shri Anant Prasad
Baba Kharag Singh Marg
Gole Market, New Delhi
3. Shri Ravinder Singh
s/o Shri Santokh Singh
r/o D-5/4, Vasant Vihar
New Delhi-57

- Applicants

(By Advocate - Shri R.P.Kapoor)

Versus

1. The Union of India
Ministry of Agriculture
thru' its Secretary, Krishi Bhawan,
New Delhi-1
2. The Ministry of Finance
thru' its Secretary, Vitt. Mantralaya
New Delhi-1
3. The Department of Animal Husbandry & Dairying
thru' its Secretary
Krishi Bhawan, New Delhi-1
4. The Indian Council of Agricultural Research
thru' Secretary
Ministry of Agriculture, Krishi Bhawan,
New Delhi-1

- Respondents

(By Advocate: Shri A.K.Bhardwaj)

O R D E R (ORAL)

By Mr.S.R.Adige, Vice Chairman(A)

Applicants who are Technical Officers in the Department of Animal Husbandry and Dairying, seek a direction to respondents to grant them pay parity with their counterparts in the Department of Agriculture and Co-operation with consequential benefits.

2. We have heard applicants' counsel Shri R.P. Kapoor and respondents' counsel Shri A.K.Bhardwaj.

3. We find that applicants have been representing their case from time to time, but no final orders on the same appear to have been communicated to them. One such representation is dated 23.10.97 (Annexure A-9) and there are other representations also, copies of which have been placed on record.

4. We note that a Pay Anomaly Committee had been constituted in the Department of Animal Husbandry and Dairying vide order dated 19.11.98 (Annexure A-7), but we are informed that subsequently the aforesaid Committee was scrapped as a result of which applicants' grievances still remain unredressed.

5. In this connection applicants' counsel Shri Kapoor has invited our attention to copy of ^{a^n} ~~the~~ note dated 19.7.2000 recorded while examining the contents of the present O.A.No.1925/99 filed by applicants, in which the proposal for grant of higher pay-scale of Rs.7500-12000 to the Technical Officers in Dairy Development and Assistant District Development Officers in Poultry Department of Animal Husbandry and Dairying has been supported. We, however, do not know of the final decision taken by respondents in the matter.

(A)

6. We dispose of this OA with a direction to treat the contents of the present OA as an ~~initial~~ ^{additional} representation filed by applicants and ~~that~~ respondents ~~should~~ pass a detailed, speaking and reasoned order upon applicants' claim for grant of higher pay-scale in accordance with rules, instructions and judicial pronouncements on the subject.

7. If respondents are disposed to grant higher pay-scales to applicants pursuant to their final decision, applicants will also be entitled to such consequential benefits as flow therefrom, in accordance with rules and instructions. These directions should be implemented within a period of three months from the date of receipt of a copy of this order.

8. If any grievance still survives, it will be open to applicants to agitate the same in accordance with law, if so advised. No costs.

A.Vedavalli

(Dr.A.Vedavalli)

Member(J)

S.R.Adige

(S.R.Adige)

Vice Chairman(A)

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